

BEFORE THE CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Filing No. _____

Case No. _____

IN THE MATTER OF

Filing of Application under Regulation – 3 of
CERC (Procedures for calculating the expected
revenue from tariffs and charges) Regulations,
2010 for its transmission network.

AND

IN THE MATTER OF

Torrent Power Grid Limited (TPGL)
Torrent House, Off. Ashram Road,
Navrangpura, Ahmedabad – 380 009

..... APPLICANT

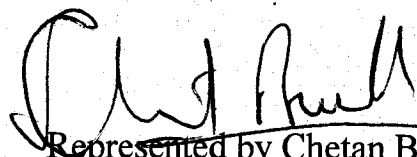
INDEX

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....FILED BY

Torrent Power Grid Limited



Represented by Chetan Bundela

Ahmedabad

Date: 21.11.2015

BEFORE THE CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

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IN THE MATTER OF

Torrent Power Grid Limited (TPGL)
Torrent House, Off. Ashram Road,
Navrangpura, Ahmedabad – 380 009

..... APPLICANT

To,


The Secretary

Central Electricity Regulatory Commission

New Delhi – 110 001.

Sir,

The application filed under Regulation – 3 of CERC (Procedures for calculating
the expected revenue from tariffs and charges) Regulations, 2010 may please be
registered.

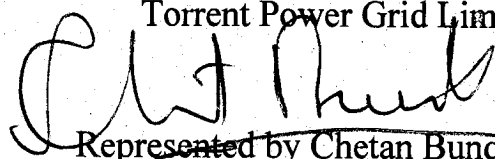

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Filed By

Torrent Power Grid Limited

Ahmedabad

Date : 21.11.15



Represented by Chetan Bundela

STATE BANK OF INDIA
MAIN BRANCH, BHADRA

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AHMEDABAD



11:30

BEFORE THE CENTRAL ELECTRICITY REGULATORY

COMMISSION NEW DELHI

STAMP DUTY GUJARAT

Filing No. _____

Case No. _____

IN THE MATTER OF

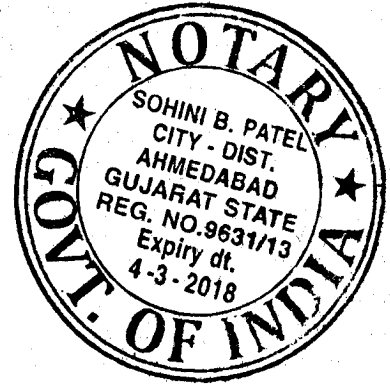
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AND

IN THE MATTER OF

Torrent Power Grid Limited
Torrent House, Off. Ashram Road,
Navrangpura, Ahmedabad – 380 009

..... APPLICANT



Affidavit verifying the Petition

I, Chetan Bundela, son of Sh. Manharlal Bundela, aged about 44, residing at Ahmedabad do hereby solemnly affirm and state as follows:

1. I am duly authorised by the Company to make this affidavit.
2. That the facts stated in the submissions are based on the records and files of the Applicant company and they are true and correct to my knowledge, information and belief and I believe the same to be true and correct.

5

Solemnly affirmed at ABAD on this 21st day of November, 2015.


DEPONENT

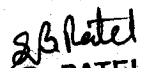
VERIFICATION:

Solemnly affirm at ABAD on this 21st day of November 2015 that the contents of the above affidavit are true to my knowledge and belief and no part of it is falls and nothing material has been concealed therein from.

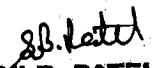

DEPONENT

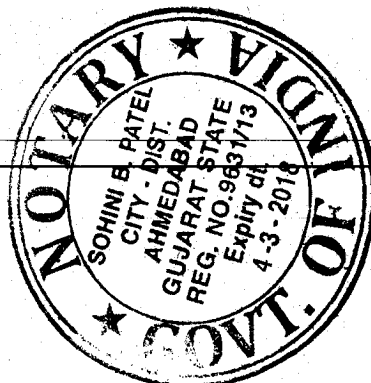


Sr. No. : 92/Nb3 2015


SOHINI B. PATEL
NOTARY
GOVT. OF INDIA
21/11/2015

SOLEMNLY AFFIRMED
BEFORE ME


SOHINI B. PATEL
NOTARY
GOVT. OF INDIA
21/11/2015



BEFORE THE CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Filing No. _____

Case No. _____

IN THE MATTER OF

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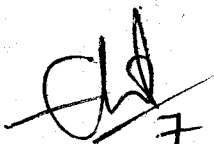
IN THE MATTER OF

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Torrent House, Off. Ashram Road,
Navrangpura, Ahmedabad – 380 009

..... APPLICANT

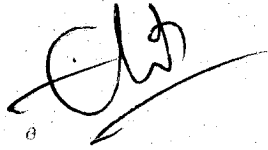
THE APPLICANT RESPECTFULLY SUBMITS AS UNDER:

- 1 The Applicant herein, Torrent Power Grid Limited ("TPGL/ Company / Applicant"), is having its registered office at Torrent House, off. Ashram Road, Navrangpura, Ahmedabad 380 009, is an SPV floated as a joint venture between Torrent Power Limited (TPL), a Torrent Group Company, and Power Grid Corporation of India Limited (PGCIL).
- 2 The Hon'ble CERC has notified the CERC (Procedures for calculating the expected revenue from tariffs and charges) Regulations, 2010. In



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compliance to these Regulations, TPGL is submitting the information of revenue from tariffs & charges for FY 2014-15, estimates for FY 2015-16 & FY 2016-17 along with the Certificate issued by the Auditor at **Enclosure 1**.

A handwritten signature in black ink, consisting of a stylized 'S' followed by a horizontal line and a small flourish.

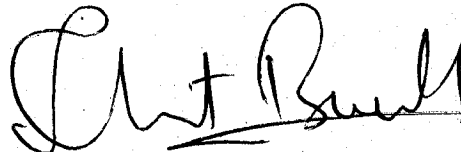
PRAYER

It is respectfully prayed that the Hon'ble Commission may be pleased to

1. Consider the submissions made hereinabove towards the compliance of the Regulations.
2. Allow additions / alterations / changes / modifications to the petition at a future date.
3. Condone any inadvertent omissions/ errors/ rounding off difference/ shortcomings

FILED BY

TORRENT POWER GRID LIMITED



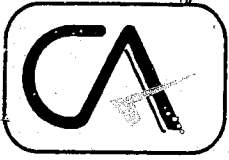
REPRESENTED BY CHETAN BUNDELA

Place: Ahmedabad

Date: 21.11.15

Enclosure – 1

[Handwritten signature]



PANKAJ B. SHAH & CO.

CHARTERED ACCOUNTANTS

313, MEDICINE MARKET,
OPP. SHEFALI CENTRE,
PALDI CROSS ROAD,
AHMEDABAD - 380 006.
Phone : 26577132

CERTIFICATE

Torrent Power Grid Limited ("the Company") having its registered office at Torrent House, Off. Ashram Road, Ahmedabad-380 009 has furnished to us attached Annexures 1 to 5 showing the details of the Transmission Charges in respect of its 400 kV inter-state transmission network.

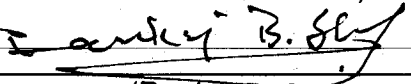
The Company has furnished the audited data for FY 2014-15 and actual for first half of FY 2015-16. The Company has also furnished the estimates of its revenue for the Second half of FY 2015-16 and estimates for FY 2016-17 along with assumptions thereof. The management of the Company has represented that the said calculation considers the effect of Central Electricity Regulatory Commission (CERC) order dated 19.07.2011 in Petition No. 159/2009 for Phase-I, Order dated 22.04.2013 in Petition No. 318/2010 for Phase II and Order dated 09.01.2015 in Petition No. 106/TT/2012 for Phase III, read with the provisions of CERC (Terms & Conditions of Tariff) Regulation, 2014.

We have verified the details and calculations as stated in the attached Annexures with the books of account and with the Tariff Orders & Petitions. Based on our verification and as per the information and explanations given to us by the Company, we certify that the details contained in the attached Annexures are true and correct.

This certificate is being issued by us at the request of the Company for the purpose of submitting the same to Central Electricity Regulatory Commission.



For Pankaj B. Shah & Co.,
Chartered Accountants
(Registration No. 107343 W)


(Pankaj B. Shah)
Proprietor
(Membership No. 17170)

AHMEDABAD
November 10, 2015

TORRENT POWER GRID LIMITED

Submission of Information as required Under Central Electricity Regulatory Commission(Procedure for Calculating the Expected Revenue from Tariffs and Charges) Regulation 2010

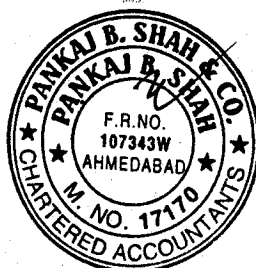
Assumptions and Comments with reference to Annexure 2, 3, 4 and 5:

1. **Revenue from Actual Tariffs & Other Charges in Previous Year (F.Y.2014-2015)**
 - A. Total Transmission Income of Rs. 57.61 Crore for the FY 2014-15 is in line with Audited Annual Accounts for Year 2014-15.
 - B. Transmission income for Whole year has been recorded for Phase I, Phase II & Phase III as per CERC Final Order.
 - C. Average line availability for the year is 99.574%. The Company has earned incentive of Rs. 56.62Lac during the year.
2. **Revenue from Actual Tariffs & Other Charges in Current Year (Apr.15-Sept.15)**
 - A. Total Transmission Income of Rs. 27.70Crore for the H1 of FY 2015-16 is in line with accounts for the H1 of FY 2015-16.(Limited review by Auditors)
 - B. Average line availability for the period H1-2015-16 is 99.945%. The Company has earned incentive of Rs.34.71 lacs during the period H1-2015-16. Incentive has been worked on tariff regulation for the tariff period 2014-19.
 - C. Transmission Income for the period H1 of 2015-16 has been recorded on the basis of 2013-14 tariffs.
3. **Revenue from Actual Tariffs & Other Charges in Current Year (Oct.15-Mar.16)**
 - A. The Transmission charges have been estimated as follows-

Particulars	Apr.15 to Mar.16	Income booked in Q1-15-16	Income to be booked in Q2-15-16
AFC*(All Phase)	53.43	53.43	53.43
No of days in Year	366	366	366
No of days in Period	366	183	183
Transmission charges for the Period	53.43	27.35	26.08
Incentives	0.68	0.35	0.33
Total Trans+Incentive	54.11	27.70	26.41

*AFC consider here as per Petition filed for Tariff period 2014-19, and is adjusted for the prevailing MAT rate (20.961% v/s 21.3416%).

- B. Incentives for all Phases considered at 99.945% on the basis of line availability for the period April 2015 to September 2015. Incentive has been worked on Tariff Regulation 2014 for the tariff period 2014-2019.



- C. Transmission Income for the period H2 of 2015-16 has been recorded on the basis of Petition filed for Tariff period 2014-19.

4. Revenue from Actual Tariffs & Other Charges in Current Year (Apr.16-Mar.17)

- A. The Transmission charges have been estimated as follows-

Particulars	Total
AFC*(All Phase)	51.76
No of days in Year	365
No of days in Period	365
Transmission charges for the Period	51.76
Incentives	0.66
Total Trans+Incentive	52.42

**AFC consider here as per Petition filed for Tariff period 2014-19, and is adjusted for the prevailing MAT rate (20.961% v/s 21.3416%).*

- B. Incentives for all Phases considered at 99.945% on the basis of line availability for the period April 2015 to September 2015. Incentive has been worked on Tariff Regulation 2014 for the tariff period 2014-2019.
- C. Transmission Income for the period FY 2016-17 has been recorded on the basis of Petition filed for the tariff period 2014-19.



TORRENT POWER GRID LIMITED

Name of Utility- Torrent Power Grid Limited

Name of Plant-

From SUGEN 1147.5 MW-CCPP to Pirana 400kV Sub-station of PGCIL with LILO at 400 kV TPL Pirana S/S

Submission of Information as required under Central Electricity Regulatory Commission(Procedure for calculating the Expected revenue from Tariffs and Charges)Regulations 2010

Revenue from Actual Tariffs & Other Charges in Previous Year (F.Y.2014-2015)										
Sr. No.	Particulars	DOCO	Actual Availability	Auxiliary Energy Consumption	Actual recovery of Capacity Charge Including Incentive	Actual recovery of Return on Equity	Actual recovery of Incentive	Actual revenue of Open Access Charges	Actual revenue from Other of Sources	
	Unit	DD/MM/YYYY	%	%	Rs. Cr	Rs. Cr	Rs. Cr	Rs. Cr	Rs. Cr	
A	REGION									
1	Phase-1	01/03/2009	99.574%	-	2.55	0.93	0.02	-	-	
2	Phase-2	26/03/2010	99.574%	-	16.07	5.24	0.15	-	-	
2	Phase-3	18/03/2011	99.574%	-	38.99	10.69	0.39			
	SUB TOTAL (A)			-	57.61	16.86	0.57			
B	REGION			-						
	SUB TOTAL (B)			-						
	Total (A + B)			-	57.61	16.86	0.57			



TORRENT POWER GRID LIMITED

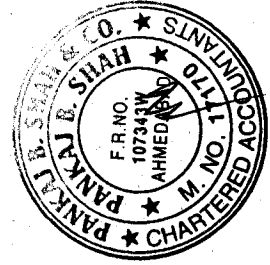
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Revenue from Actual Tariffs & Other Charges in Current Year (Apr.15-Sept.15)									
Sr. No.	Particulars	DOCO	Actual Availability	Auxiliary Energy Consumption	Actual recovery of Capacity Charge Including Incentive	Actual recovery of Return on Equity	Actual recovery of Incentive	Actual revenue of Open Access Charges	Actual revenue from Other Sources
	Unit	DD/MM/YYYY	%	%	Rs. Cr	Rs. Cr	Rs. Cr	Rs. Cr	Rs. Cr
A	REGION								
1	Phase-1	01/03/2009	99.945%	-					-
2	Phase-2	26/03/2010	99.945%	-	27.70	8.05	0.35	-	-
3	Phase-3	18/03/2011	99.945%	-				-	-
	SUB TOTAL (A)			-	27.70	8.05	0.35	-	-
B	REGION								
	SUB TOTAL (B)			-		-	-	-	-
	Total (A + B)			-	27.70	8.05	0.35	-	-



TORRENT POWER GRID LIMITED

Name of Utility- Torrent Power Grid Limited

Name of Plant-

From SUGEN 1147.5 MW-CCPP to Pirana 400kV Sub-station of PGCIL with LILO at 400 kV TPL Pirana S/S

Submission of information as required under Central Electricity Regulatory Commission(Procedure for calculating the Expected revenue from Tariffs and Charges)Regulations 2010

Revenue from Actual Tariffs & Other Charges in Current Year (Oct-15-Mar-16)										
Sr. No.	Particulars	DOCO	Expected Availability *	Auxiliary Energy Consumption	Expected recovery of Capacity Charge Including Incentive	Expected recovery of Return on Equity	Expected recovery of Incentive	Expected revenue of Open Access Charges	Expected revenue from Other of Sources	
	Unit	DD/MM/YYYY	%	%	Rs. Cr	Rs. Cr	Rs. Cr	Rs. Cr	Rs. Cr	
A REGION										
1	Phase-1	01/03/2009	99.945%	-	26.41	9.52	0.33	-	-	
2	Phase-2	26/03/2010	99.945%	-				-	-	
3	Phase-3	18/03/2011	99.945%	-				-	-	
SUB TOTAL (A)				-	26.41	9.52	0.33	-	-	
B REGION										
SUB TOTAL (B)				-	-	-	-	-	-	
Total (A + B)				-	26.41	9.52	0.33	-	-	

* Line availability for H2 is assumed to be same as H1



TORRENT POWER GRID LIMITED

Name of Utility- Torrent Power Grid Limited

Name of Plant-

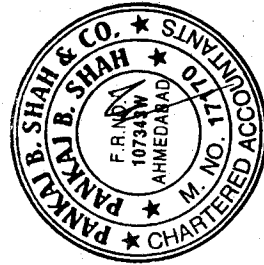
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Submission of Information as required under Central Electricity Regulatory Commission(Procedure for calculating the Expected revenue from Tariffs and Charges)Regulations 2010

Revenue from Actual Tariffs & Other Charges in Ensuing Year(F.Y.2016-2017)									
Sr. No.	Particulars	DOCO	Expected Availability	Auxiliary Energy Consumption	Expected recovery of Capacity Charge Including Incentive	Expected recovery of Return on Equity	Expected recovery of Incentive	Expected revenue of Open Access Charges	Expected revenue from Other Sources
	Unit	DD/MM/YYYY	%	%	Rs. Cr	Rs. Cr	Rs. Cr	Rs. Cr	Rs. Cr
A REGION									
1	Phase-1	01/03/2009	99.945%	-					
2	Phase-2	26/03/2010	99.945%	-	52.42	17.61	0.66	-	-
3	Phase-3	18/03/2011	99.945%	-				-	-
	SUB TOTAL (A)			-	52.42	17.61	0.66	-	-
B REGION									
	SUB TOTAL (B)			-	-	-	-	-	-
	Total (A + B)			-	52.42	17.61	0.66	-	-

NOTES:

- (i) Column pertaining to Recovery of Capacity charges contains the Transmission charges for each of the Assets incl Incentives
(ii) Return of Equity is the Part of the Transmission Charges belonging to Return of equity as per petition/Order.





PANKAJ B. SHAH & CO.

CHARTERED ACCOUNTANTS

313, MEDICINE MARKET,
OPP. SHEFALI CENTRE,
PALDI CROSS ROAD,
AHMEDABAD - 380 006.
Phone : 26577132

CERTIFICATE

Torrent Power Grid Limited ("the Company") having its registered office at Torrent House, Off. Ashram Road, Ahmedabad-380 009 has furnished to us attached Annexures 1 to 5 showing the details of the Transmission Charges in respect of its 400 kV inter-state transmission network.

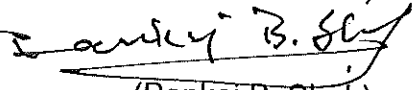
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We have verified the details and calculations as stated in the attached Annexures with the books of account and with the Tariff Orders & Petitions. Based on our verification and as per the information and explanations given to us by the Company, we certify that the details contained in the attached Annexures are true and correct.

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For Pankaj B. Shah & Co.,
Chartered Accountants
(Registration No. 107343 W)


(Pankaj B. Shah)
Proprietor
(Membership No. 17170)

AHMEDABAD
November 10, 2015

TORRENT POWER GRID LIMITED

Submission of Information as required Under Central Electricity Regulatory Commission(Procedure for Calculating the Expected Revenue from Tariffs and Charges) Regulation 2010

Assumptions and Comments with reference to Annexure 2, 3, 4 and 5:

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Total Trans+Incentive	54.11	27.70	26.41

**AFC consider here as per Petition filed for Tariff period 2014-19, and is adjusted for the prevailing MAT rate (20.961% v/s 21.3416%).*

- B. Incentives for all Phases considered at 99.945% on the basis of line availability for the period April 2015 to September 2015.Incentive has been worked on Tariff Regulation 2014 for the tariff period 2014-2019.



- C. Transmission Income for the period H2 of 2015-16 has been recorded on the basis of Petition filed for Tariff period 2014-19.

4. Revenue from Actual Tariffs & Other Charges in Current Year (Apr.16-Mar.17)

- A. The Transmission charges have been estimated as follows-

Particulars	Total
AFC*(All Phase)	51.76
No of days in Year	365
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- B. Incentives for all Phases considered at 99.945% on the basis of line availability for the period April 2015 to September 2015. Incentive has been worked on Tariff Regulation 2014 for the tariff period 2014-2019.
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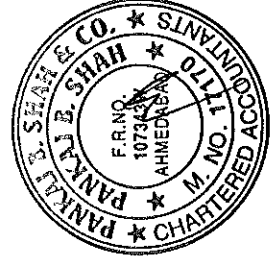
TORRENT POWER GRID LIMITED

Name of Utility- Torrent Power Grid Limited

Name of Plant- From SUGEN 1147.5 MW-CCPP to Pirana 400kV Sub-station of PGCIL with LILO at 400 kV TPL Pirana S/S

Submission of Information as required under Central Electricity Regulatory Commission(Procedure for calculating the Expected revenue from Tariffs and Charges)Regulations 2010

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	Unit	DD/MM/YYYY	%	%	Rs. Cr	Rs. Cr	Rs. Cr	Rs. Cr	Rs. Cr
A REGION									
1	Phase-1	01/03/2009	99.574%	-	2.55	0.93	0.02	-	-
2	Phase-2	26/03/2010	99.574%	-	16.07	5.24	0.15	-	-
2	Phase-3	18/03/2011	99.574%	-	38.99	10.69	0.39		
	SUB TOTAL (A)			-	57.61	16.86	0.57	-	-
B REGION									
				-	-	-	-		
	SUB TOTAL (B)			-	-	-	-	-	-
	Total (A + B)			-	57.61	16.86	0.57	-	-



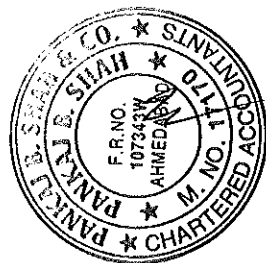
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A	REGION								
1	Phase-1	01/03/2009	99.945%	-					-
2	Phase-2	26/03/2010	99.945%	-	27.70	8.05	0.35	-	-
3	Phase-3	18/03/2011	99.945%	-				-	-
	SUB TOTAL (A)			-	27.70	8.05	0.35	-	-
B	REGION								
	SUB TOTAL (B)			-	-	-	-	-	-
	Total (A + B)			-	27.70	8.05	0.35	-	-



TORRENT POWER GRID LIMITED

Name of Utility- Torrent Power Grid Limited

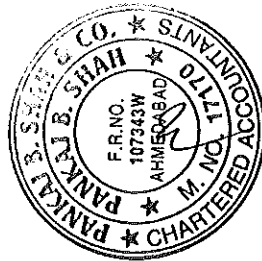
Name of Plant-

From SUGEN 1147.5 MW-CCPP to Pirana 400kV Sub-station of PGCIL with LILO at 400 kV TPL Pirana S/S

Submission of Information as required under Central Electricity Regulatory Commission(Procedure for calculating the Expected revenue from Tariffs and Charges)Regulations 2010

Revenue from Actual Tariffs & Other Charges in Current Year (Oct.15-Mar.16)									
Sr. No.	Particulars	DOCO	Expected Availability *	Auxiliary Energy Consumption	Expected recovery of Capacity Charge Including Incentive	Expected recovery of Return on Equity	Expected recovery of Incentive	Expected revenue of Open Access Charges	Expected revenue from Other of Sources
	Unit	DD/MM/YYYY	%	%	Rs. Cr	Rs. Cr	Rs. Cr	Rs. Cr	Rs. Cr
A	REGION								
1	Phase-1	01/03/2009	99.945%	-	26.41	9.52	0.33	-	-
2	Phase-2	26/03/2010	99.945%	-				-	-
3	Phase-3	18/03/2011	99.945%	-				-	-
	SUB TOTAL (A)			-	26.41	9.52	0.33	-	-
B	REGION								
	SUB TOTAL (B)			-	-	-	-	-	-
	Total (A + B)			-	26.41	9.52	0.33	-	-

* Line availability for H2 is assumed to be same as H1



TORRENT POWER GRID LIMITED

Name of Utility- Torrent Power Grid Limited

Name of Plant-

From SUGEN 1147.5 MW-CCPP to Pirana 400kV Sub-station of PGCIL with LILO at 400 kV TPL Pirana S/S

Submission of Information as required under Central Electricity Regulatory Commission(Procedure for calculating the Expected revenue from Tariffs and Charges)Regulations 2010

Revenue from Actual Tariffs & Other Charges in Ensuing Year(F.Y.2016-2017)									
Sr. No.	Particulars	DOCO	Expected Availability	Auxiliary Energy Consumption	Expected recovery of Capacity Charge Including Incentive	Expected recovery of Return on Equity	Expected recovery of Incentive	Expected revenue of Open Access Charges	Expected revenue from Other of Sources
	Unit	DD/MM/YYYY	%	%	Rs. Cr	Rs. Cr	Rs. Cr	Rs. Cr	Rs. Cr
A	REGION								
1	Phase-1	01/03/2009	99.945%	-					
2	Phase-2	26/03/2010	99.945%	-		17.61	0.66		
3	Phase-3	18/03/2011	99.945%	-	52.42				
	SUB TOTAL (A)			-	52.42	17.61	0.66		
B	REGION								
	SUB TOTAL (B)			-					
	Total (A + B)			-	52.42	17.61	0.66		

NOTES:

- (i) Column pertaining to Recovery of Capacity charges contains the Transmission charges for each of the Assets incl Incentives
(ii) Return of Equity is the Part of the Transmission Charges belonging to Return of equity as per petition/Order.

